

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1572

ANSWERED ON:03.12.2012

DELHI GURGAON EXPRESSWAY

Hegde Shri Anant Kumar;Singh Shri Rajiv Ranjan (Lalan);Yadav Shri Dinesh Chandra

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the National Highways Authority of India (NHAI) and Delhi-Gurgaon Expressway operator DS Constructions have agreed for an out-of-court settlement on the toll road dispute;
- (b) if so, the details thereof alongwith the agreement signed/settlement made in this regard;
- (c) whether the decisions taken as per the said settlement have been acted upon;
- (d) if not, the reasons therefor; and
- (e) the action being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) to (b) Yes, Madam. A Memorandum of Understanding (MoU) between NHAI, concessionaire & lenders was signed before the Hon'ble High Court of Delhi on 18.09.2012 and the relevant details of MoU are placed at Annexure.

(c) to (e) The concessionaire is yet to implement the decisions envisaged in MoU despite having given firm commitment that it shall execute and complete the overlay work of the Highway along with road markings and road signs by January 2013 at its own cost; apart from various other measures to reduce the sufferings of the public, as also detailed in the Annexure. The matter is being pursued by NHAI for early implementation by the concessionaire.